PRINCIPAL BENCH, NEW DELHI.

0A-692/90

New Delhi this the 3rd day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman
Hon'ble Sh. S.P. Biswas, Member(A)

- Sh. M.L. Gupta,
 S/o Sh. Yad Ram Gupta,
 R/o 1/2168, Ram Nagar, Shahdara,
 Delhi.
- Shri Gurjit Singh,
 S/o Sh. Sadhu Singh,
 R/o C-15/L, Railway Colony,
 Lajpat Nagar, New Delhi.
- 3. Shri Karam Chand,
 S/o Shri Uttam Chand,
 R/o 400/11, Sarai Nazer Ali Extension,
 Ghaziabad.
- 4. Shri Hari Chand,
 S/o Shri Dal Chand,
 R/o 3220 Gali School Wali,
 Paharganj, Delhi.



5. Shri Kanwal Jeet,S/o late Shri Sahib Ram Malik,R/o S 1/164 Old Mahabir Nagar,New Delhi.Applicants

(through Shri S.K. Sawhney, advòcate)

versus

- Union of India through
 General Manager,
 Northern Railway,
 Baroda House, New Delhi.
- Divisional Rail Manager,
 Northern Railway,
 Chalmsfor Road,
 New Delhi.

Respondents

(through Sh. D.S. Mahendru, proxy counsel for Sh. P.S. Mahendru, advocate)

ORDER (ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This is an admitted matter but the case was adjourned sine die awaiting the decisions of the Hon'ble Supreme Court in the case of J.C. Malick & Ors. Vs. U.O.I.& Ors. and U.O.I. Vs. Veer Pal Singh Chauhan. The learned counsel for the applicant submits that both the decisions have already been

rendered by the Hon'ble Supreme Court, the 1st on 26.7.95 and second on 10.10.95. In view of the matter, this case can be disposed of in terms of the said decisions of the Hon'ble Supreme Court. The learned proxy counsel for the respondents has no objection for the said request.

In the circumstances, the matter is taken on regular board and is disposed of with the following direction:-

The respondents may grant relief to the applicants in terms of the directions given by the Hon'ble Supreme Court in the matter of J.C. Malick and U.O.I. Vs. Veer Pal Singh Chauhan and clarified by the Hon'ble Supreme Court itself in the subsequent decisions and appropriate orders in this regard shall be passed within two months from the date of receipt of a certified copy of this order.

The O.A. is disposed of as aforesaid. No order as to costs.

(S.P. Biswas) Member(A)

(Dr. Jose P Verghe Vice-Chairman(J)

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